Cases pending in High Court .- ,

374. DR. LOKESH CHANDRA. SHRI MOHAMMED USMAN ARIF:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of cases which have been pending in various High Courts for 20 years or more; and
- (b) the steps Government have con templated to augment the strength of the High Courts to expedite disposal of backlog of cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) A Statement giving the requisite information is attached.

(b) Proposals *or augmenting the Judge strength received from the State Governments are given prompt attention in the Government of India.

Statement

Number of cases/pending in various High
Courts for 20 years or more.

Na	ame of the Hi	Number of cases pending			
1	Allahabad		•	,	10
2.	Andira Prae	lesh			Nil
3.	Bombay				1
4.	Calcutta			-	292
5.	Delhi	-			Nil
6.	Gauhati				3
7.	Gujarat		•		Nil
8.	Himachat P	radesh			Nil
9.	Jamme & F	Kashmii	r		Nil
10.	Karnataka				Nil
11.	Krra!a				Nil
12.	Madhya Pradesh			3	
13.	Madras			•	Мil

Nar	Number of cases pending				
14.	Orissa				Nil
15.	Patna				Nil
16.	Punjab and	Haryan	ia.		Nil
17.	Rajasthan				Nil
18.	Sikkim				Nii
	TOTAL				309

Loss in Coal India Limited

375. DR. LOKESH CHANDRA:

SHRI MOHAMMED USMAN ARIF:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

- (a) the loss suffered by Coal India Limited in 1979 and the reasons therefor; and
- (b) the steps Government propose to take to increase production in 1he Coal India Limited?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY;: (a) According to the provisional unaudited accounts, the loss of Coal India Ltd. during 1979-80 has been estimated at Rs. 135 crores which, is mainly due to unremunerative price of coal which continued upto the middle of July, 1979 when the coal prices were revised and the loss in production because of shortage of power,, explosives, etc.

- (b) Some of the measures adopted to increase coal production are:
 - (1) Attempts are being made to improve power generation in DVC which supplies the bulk of the power to collieries in Eastern India where produotun has been affected due to power shortage.
 - (2) Import of explosives has been arranged to cover the gap between demand and indigenous availability.
 - (3) Instructions have been issued for the allotment of diesel on a priority basis to the Coal Industry.

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- (5) The State Governments have been requested to strengthen the law and order machinery in area., where production has been affected by frequent disruptions in the law and order. A close watch is being kept on the situation; and
- (6) Assistance of the State Gov ernments has been sought in expe diting land acquisition for commenc ing new projects.

Conversion of Films Division into **Autonomous Body**

376. SHRI GHOUSE MOHIUDDIN SHEIKH; Will the Minister of INFOR MATION AND BROADCASTING be pleased to state:

- (a) whether there is any proposal under Government's consideration to wind up the working group set up to determine the feasibility of converting the Film? Division into an Autonomous Body; and
- (b) if so, what are the main features of the proposal?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) and (b) Government have already wound up the Working Group on Films Division with effect from 15th February, 1980, because there is no need to delink Films Division from the Government. Film is a powerful source for national integration 'and the documentaries help the people to grasp the ideals of the country. Films Division 'enjoys adequate functional autonomy and great films, even dramatic and poetic. films, can be and have been made within the existing framework of the Films Division.

Legislation amending the law relating to 'rap

377. DR. BAFIQ ZAKARIA: Will the Minister of LA".V, JUSTICE AND COMPANY AFFAIRS be pleased to

(a) whether Government has taken note of the strong resentment voiced by many social organisations of women against the judgment of the Supreme Court in the Mathura rape case; and

to Questions

(b) if so, what action Government propose to take in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Yes, Sir.

(b) The suggestions made hi "hi3 regard are under consideration of Government.

Production and Distribution of Coal

- 378. SHRI MULKA GOVINDA REDDY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to
- (a) the quantity of coal produced and distributed to various Stater, in relation to their requirements during the current year;
- (b) whether Government are aware that a number of industries could not utilize their capacities due to shortage of coal supplied to them during the current year; and
- (c) if so. the steps taken by Gov ernment to improve coal supplies?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) 93.21 million tonnes of coal was produced from April 1979 to February 1980. The demand for coal is assessed on an All India basis in respect of the various consuming sectors and not State-wise. The consumption of coal by the major consuming States for the year 1978-79 is as under:

States		(M	(Million Tonnes)		
Bihar	7	1/4		15.90	
West Bengal			*	12.90	
Madhya Pradesh			*	11.24	
Orissa	*		. 9.0	3.88	
Maharashtra	*		**	5.21	
Uttar Pradesh		. 4.5	*1	10.20	
Assam	5.	182	.00	0.31	